

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

FIRST REPORT

(Presented on 25-11-2009)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this First Report.

2. The Committee met on 23 November, 2009 for –
 - I. Examination of six Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.
 - II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.
 - III. Allocation of time under Rule 294 (1) (e) of the Rules of Procedure to three Resolutions given notices of by Sarvashri Adhir Ranjan Chowdhury, Bhausahab Rajaram Wakchaure and Hansraj Gangaramji Ahir, M.Ps.

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following six Constitution (Amendment) Bills:-
 - (1) The Constitution (Amendment) Bill, 2009
(Amendment of article 275) by
Shri Baijayant Panda, M.P.

The Bill seeks to amend article 275 of the Constitution with a view to provide for payment of grants-in-aid to the State of Orissa from the Consolidated Fund of India for implementation of development projects and welfare schemes for the people of Orissa.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2009
(Insertion of new article 16A)
by Shri Basudeb Acharia, M.P.

The Bill seeks to insert a new article 16A in the Constitution with a view to enable the State to provide reservation in employment in private sector to the persons belonging to the Scheduled Castes and Scheduled Tribes.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2009
(Amendment of the Seventh Schedule)
by Shri Anantkumar Hegde, M.P.

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to transfer entry 21 from List II (State List) of the Seventh Schedule relating to fisheries to List III, *i.e.* Concurrent List, and also to insert a new entry 17D in List III (Concurrent List) relating to protection of marine biodiversity.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 2009
(Insertion of new article 371J)
by Shri Inder Singh Namdhari, M.P.

The Bill seeks to amend the Constitution with a view to increase the number of seats in the Legislative Assembly of Jharkhand from existing eighty-one to one hundred fifty.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 2009
(Amendment of article 1)
by Shri Yogi Adityanath, M.P.

The Bill seeks to amend article 1 of the Constitution with a view to changing the nomenclature of the country from “India, that is Bharat” to “Bharat, that is Hindustan.”

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (6) The Constitution (Amendment) Bill, 2009
(Insertion of new article 25A)
by Shri Yogi Adityanath, M.P

The Bill seeks to amend the Constitution with a view to ban religious conversion by force or by inducement in any form.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of twenty-nine Bills as shown in the Appendices.

5. After considering all aspects of the Bills, the Committee recommend that twelve Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining seventeen Bills shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Allocation of time to Resolutions

6. The Committee recommend allocation of time to three resolutions as follows :-

- (i) Resolution by Shri Adhir Ranjan Chowdhury - 2 hours
regarding legislation with stringent penal provisions to prevent immoral trafficking of women.
- (ii) Resolution by Shri Bhausahab Rajaram Wakchaure - 2 hours
regarding steps to control the rise in prices of essential commodities and other food articles.
- (iii) Resolution by Shri Hansraj Gangaramji Ahir - 2 hours
regarding allocation of captive coal and other mineral blocks to private sector through auction by competitive bidding.

Recommendations

7. The Committee recommend that-

- (i) Sarvashri Baijayant Panda, Basudeb Acharia, Anantkumar Hegde, Inder Singh Namdhari and Yogi Adityanath be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in paragraph 3 above;
- (ii) the classification and allocation of time to twenty-nine Bills by the Committee, as shown in the Appendices, be agreed to by the House; and
- (iii) the allocation of time to three resolutions as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

23 November, 2009

2 Agrahayana, 1931 (Saka)

KARIYA MUNDA,

Chairman,

Committee on Private Members'

Bills and Resolutions.

APPENDIX-I

(See para 5 of the Report)
(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Persons Affected by Naxalite Terrorism (Relief and Rehabilitation) Bill, 2009 by Shri Baijayant Panda, M.P.	27 of 2009	A	2 hours
2.	The Citizens Affected by Cyclone, Super Cyclone or Tsunami in Coastal Areas (Compensation, Rehabilitation and Welfare) Bill, 2009 by Shri Baijayant Panda, M.P.	25 of 2009	A	2 hours
3.	The Ban on Cow Slaughter Bill, 2009 by Shri Yogi Adityanath, M.P.	22 of 2009	A	2 hours
4.	The Freedom Fighters and their Families (Welfare) Bill, 2009 by Shri J.P. Agarwal, M.P.	35 of 2009	A	2 hours
5.	The Compulsory Voting Bill, 2009 by Shri J.P. Agarwal, M.P.	31 of 2009	A	2 hours
6.	The Free and Compulsory Education Bill, 2009 by Shri J.P. Agarwal, M.P.	29 of 2009	A	2 hours
7.	The Prevention of Female Infanticide Bill, 2009 by Shri Adhir Ranjan Chowdhury, M.P.	28 of 2009	A	2 hours
8.	The Constitution (Amendment) Bill, 2009 (<u>Insertion of new article 21B</u>) by Shri Basudeb Acharia, M.P.	47 of 2009	A	2 hours
9.	The Constitution (Amendment) Bill, 2009 (<u>Amendment of article 51A</u>) by Shri K.C. Singh 'Baba', M.P.	46 of 2009	A	2 hours
10.	The Consumer Goods (Mandatory Printing of Cost of Production and Maximum Retail Price) Bill, 2009 by Shri Hansraj Gangaramji Ahir, M.P.	34 of 2009	A	2 hours
11.	The Agricultural Land Acquisition Regulatory Authority Bill, 2009 by Shri Hansraj Gangaramji Ahir, M.P.	53 of 2009	A	2 hours
12.	The Constitution (Amendment) Bill, 2009 (<u>Insertion of new article 21B</u>) by Shri L. Rajagopal, M.P.	55 of 2009	A	2 hours

APPENDIX-II

(See para 5 of the Report)
(List of Bills placed in category 'B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Prevention of Cruelty to Animals (Amendment) Bill, 2009 (<u>Amendment of section 11, etc.</u>) by Shri Francisco Sardinha, M.P.	20 of 2009	B	2 hours
2.	The Prevention of Unsolicited Telephonic Calls and Protection of Privacy Bill, 2009 by Shri Baijayant Panda, M.P.	26 of 2009	B	2 hours
3.	The Constitution (Amendment) Bill, 2009 (<u>Amendment of the Eighth Schedule</u>) by Shri Arjun Meghwal, M.P.	21 of 2009	B	2 hours
4.	The Constitution (Amendment) Bill, 2009 (<u>Omission of article 44, etc.</u>) by Shri Yogi Adityanath, M.P.	23 of 2009	B	2 hours
5.	The Destitute Women and Widows Welfare Bill, 2009 by Shri J.P. Agarwal, M.P.	32 of 2009	B	2 hours
6.	The Agricultural Workers (Employment, Conditions of Service and Welfare) Bill, 2009 by Shri Adhir Ranjan Chowdhury, M.P.	30 of 2009	B	2 hours
7.	The Old Age Pension and Rehabilitation Bill, 2009 by Shri Adhir Ranjan Chowdhury, M.P.	40 of 2009	B	2 hours
8.	The Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order (Amendment) Bill, 2009 (<u>Amendment of the Schedule</u>) by Shri Basudeb Acharia, M.P.	44 of 2009	B	2 hours
9.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 2009 (<u>Amendment of the Schedule</u>) by Shri Basudeb Acharia, M.P.	48 of 2009	B	2 hours
10.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2009 (<u>Amendment of the Schedule</u>) by Shri Basudeb Acharia, M.P.	51 of 2009	B	2 hours

1	2	3	4	5
11.	The Constitution (Amendment) Bill, 2009 (<u>Amendment of article 130</u>) by Shri Hansraj Gangaramji Ahir, M.P.	36 of 2009	B	2 hours
12.	The Payment of Subsistence Allowance to Farmers and Agricultural Labourers Bill, 2009 by Shri Hansraj Gangaramji Ahir, M.P.	42 of 2009	B	2 hours
13.	The Council for Environment Protection Bill, 2009 by Shri K.C. Singh 'Baba', M.P.	43 of 2009	B	2 hours
14.	The Central Himalayan States Development Council Bill, 2009 by Shri K.C. Singh 'Baba', M.P.	50 of 2009	B	2 hours
15.	The High Court of Andhra Pradesh (Establishment of a Permanent Bench at Vijayawada) Bill, 2009 by Shri L. Rajagopal, M.P.	45 of 2009	B	2 hours
16.	The Disruption of Proceedings of Parliament (Disentitlement of Daily Allowance to Members and Termination of Membership) Bill, 2009 by Shri L. Rajagopal, M.P.	54 of 2009	B	2 hours
17.	The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2009 by Shri L. Rajagopal, M.P.	49 of 2009	B	2 hours
